THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO): (a) and (b) Necessary information is being collected and shall be laid on the Table of the House shortly.

Written Answers

## **Licence for Ship-breaking Project** in Kerala

@2621-E. SHRI C. HARIDAS: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether Government have received any application from M/s. Steel Industrials Limited, Kerala for Industrial Licence for ship breaking project at Can nanore., Kerala: and
- (b) if so, what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) and (b) An application was received from M/s. Steel Industrials, Kerala Limited for issue of a letter of intent for setting up a ship breaking unit at Azhikkal in Cannanore District. A letter of intent has since been issued on 31-12-1983 to the company.

## 12 Noon

## STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 15th December, 1983 to a supplementary to Starred Question 32?. regarding persons prosecuted by court of law in connection with Communal riots.

SHRI SURESH KALMADI (Maharashtra): Sir, the Samachar Bfri'ati

©Previously Unstarred Question 2686, transferred from 23rd March, 1984. office is locked up. We raised the issue vesterday. The General Manager has locked out all the employees. The Governmnt must immediately intervene. (Inierruptions),

डा० भाई महाबोर (मध्य प्रदेश:) यह बिना नोटिस के किना विसी डिश्ल-रेशन के लाक ग्रास्ट कैसा किया जा रहा है। यह जरा सरकार बताये।

[Mr. Deputy Chairman in ibe Chair]

SHRI GHULAM RASOOL MATTO (Jarnmu and Kashmir): Mr. Deputy Chairman, Sir,

MR. DEPUTY CHAIRMAN: Just a moment, please. Now statement by Minister, Shri P. C. Sethi.

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): Mr. Deputy Chairman, Sir, while replying to the supplementaries arising out of Starred Question No". 328, answered on the 15th December, 1983. I inadvertently gave out the figures of number of persons injured instead of the number of communal incidents, information about which was sought by a Member, in respect of the States of Andhra Pradesh, Bihar, Delhi, Gujarat, Haryana Jamrnu and iair, Karnataka, Madhya Pradesh Maharashtra during the years 1980, 1981, 1982 and 1983 (up to October 1983). The actual figures as to the mum ber of communal incidents that had taker \* place in these States in the above ordei are 116, 218, 15, 214, 7; 21; 110; 101 and 175 respectively.

The number of persons injured is actually 2,838 (not 1,838) in 1980.

I am sorry, Sir, for the mistake whicl was infthe.

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table. Shri Tiwari.

## PAPERS LAID ON THE TABLE .

- I. Report and Accounts (1982-83) of the **Chandigarh Industrial aud General Deve lopment Corporation Limited,** Chandigarh and related papers.
- II. Statement by Government accepting the Report (1982-83) of the Automotive Research Association of India, Pune.
- III. Regulation and Licensing of Industrial Undertaking (Amendment) Rules, 1984.

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): •Sir, I beg to lay on the Table-

- I. A copy each (in English and Hindi) of the following papers:-
  - (i)(a) Ninth Annual Report and Accounts of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1982-83, and the Auditors' Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at fa) above. [Placed in library. See No. LT-7950/84 for
  - (a) to («•)•] -
  - (ii) Statement (in English and Hindi) by Government accepting the Annual Report of the Automotive Research Association of India, Pune, for the year 1982-83 (laid on the Table on the 8th March, 1984). [Placed in Library. Set No. LT-7951/84].

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification G.S.R. No. 66(E), dated the 14th February, 19.84, publishing Regulation and Licensing of Industrial Undertakings (Amendment) Rules, 1984, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-7949/84].

on the Table

- I. Report and Accounts (1982-83) of the Bose Institute, Calcutta and related papers.
- II.Sree Chitra Tirunal Institute for Me dical Sciences and Technology, Trivandrum (Amendment) Regulations 1983.

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAI V. PATIL): Sir, I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers:-
  - (i) Annual Report and Accounts of the Bose Institute, Calcutta, for the year 1982-S3, and the Auditors' Report on the
  - (ii) Statement by Government accepting the above Report and also giving reasons for the delay in laying thereof. [Placed in Library. See No. LT-7953/84 for (i) and (ii)].
- II. A copy (in English and Hindi) of the Department of Science and Technology Notification No. DR HI (4)/5/81, dated the 19th November, 1983, publishing the Sree Chitra Tiru nal Institute for Medical Sciences and Technology, Trivandrum (Amend ment) regulations, 1983, under section 33 of the Sree Chitra Tirunal Institute